

**GOVERNMENT OF INDIA
MINES
LOK SABHA**

STARRED QUESTION NO:118
ANSWERED ON:16.11.2010
VIOLATION OF SAFETY NORMS OF MINING
Laguri Shri Yashbant Narayan Singh;Mahendrasinh Shri Chauhan

Will the Minister of MINES be pleased to state:

- (a) whether there are reports of violation of safety norms fixed for mining activities by certain companies in the country;
- (b) if so, the details thereof alongwith the casualties that took place due to such violations during each of the last three years and the current year;
- (c) the action taken by the Government to check violation of safety norms fixed for mining activities; and
- (d) the details of the outcome thereof?

Answer

THE MINISTER OF MINES AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI B. K. HANDIQUÉ)

(a) to (d) : A statement is laid on the Table of the House.

Statement referred in reply to Lok Sabha Starred Question No. 118 for 16.11.2010 regarding violation of safety norms of mining by Dr. Mahendrasinh P. Chauhan and Shri Yashband N. S. Laguri

(a) & (b): As per information available from Directorate General of Mines Safety (DGMS), Ministry of Labour and Employment there are no specific reports of violations of safety norms by any specific company. However, violations of safety norms are observed by Inspecting Officers of DGMS during the course of their inspections under Mines Act, 1952 and enquiries in mines and communicated to the mining companies. During the enquiries of fatal accidents, details of violations observed and number of fatal accidents alongwith fatalities for the last three years and the current year are given below:

Year	No. of violations observed during enquiries	No. of fatal accidents	No. of fatalities
2007	245	132	142
2008	317	145	179
2009	259	127	147
2010	140	119	175

Note: Figures for the year 2010 are provisional.

(c) Regular inspections are carried out by the DGMS officers of Ministry of Labour and Employment to implement health and safety norms provided under the Mines Act, 1952 and its Rules & Regulations framed thereunder. These legislations are Coal Mines Regulations 1957, Metalliferous Mines Regulations, 1961 and Oil Mines Regulations 1984 wherein clear cut guidelines to implement engineering safety have been given in detail. Each and every fatal accident occurred in mines are also enquired into by the officers of DGMS and based on the findings of enquiry necessary actions are taken against the persons held responsible for the accident.

(d) Details of violation letters issued by DGMS, Ministry of Labour and Employment to persons violating safety norms are given below.

Zone/ Year	2007	2008	2009	2010
No. of Violations issued				
Central Zone	3699	3643	3496	4645
Eastern Zone	4568	5312	4265	3526
Northern Zone	5205	5370	4620	3049
South Eastern Zone	4940	6965	7135	2055
Southern Zone	7972	9073	9779	1927
Western zone	4952	4010	3904	2522
North Western zone	-	-	-	1826
South central zone	-	-	-	3852
Total	31336	34373	33199	23402

Note: The last two Zones are newly created Zones. Figures for the year 2010 are provisional.

Details of the number of improvement notices and number of prohibitory orders issued by DGMS, Ministry of Labour and Employment to mines are given below:

Improvement notices and prohibitory orders (under Section 22 of Mines Act and under Reg. 103/108 of Coal/ Metalliferous Mines Regulations)

Year	Coal Mines		Non Coal Mines			
	Notices Issued	Orders issued	Notices Issued	Orders issued	Reg. 108	Reg. 108
	Section 22(1) or 22A(1)	Reg. 103	Section 22(1A) or 22(3)	Reg. 103	Section 22(1A) or 22(3)	Reg. 108
2007	122	Nil	49	Nil	85	Nil
2008	85	1	36	1	88	Nil
2009	99	Nil	25	Nil	56	Nil
2010	47	Nil	11	Nil	22	Nil

Note: Figures for the year 2010 are Provisional